

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No.04 of 2020
in
Company Appeal (AT) (Ins) No.1181 of 2019

IN THE MATTER OF:

Yogesh Kumar Gupta

...Applicant

Versus

Global Fragrances Pvt. Ltd. & Ors.

...Respondents

**For Appellant: Shri Vinod Chaurasia and Shri Yogesh Gupta,
Advocates**

For Respondents: Shri Aditya Sharma, Advocate

ORDER
(Virtual Mode)

31.08.2020 Heard Shri Vinod Chaurasia, Advocate for the IRP. He states that the Corporate Debtor has not paid Rs.2,50,000/- as was directed in the Order dated 19th November, 2019 passed in Company Appeal (AT) (Ins) No.1181 of 2019. The learned Counsel for the Corporate Debtor states that the IRP has written letter to the Bank on 16th December, 2019 that he has to receive Rs.25 Lakhs. However, the learned Counsel for IRP points out document at Annexure – III (Page – 30) that the e-mail he wrote was only for Rs.2,50,000/-. We will not sit down to settle the communication gap. Counsel for both sides to suitably advice the Clients that fees payable to IRP is Rs.2,50,000/- and needs to be paid immediately, in view of Order dated 19.11.2019.

The present Application for Contempt is disposed accordingly with liberty to the IRP to revive the same if the payment is not received.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md